

countries early in 1969, I would like to know from the Government whether all boundary demarcations between India and Pakistan on all sectors including this one have since been completed. If they have not been completed, at what stage are they now and when do we propose to complete these negotiations and final demarcation?

Secondly, there are matters of dispute like Berubari and Farakka Barrage—I know Berubari matter is in the Supreme Court—and as soon as it is adjudicated, will the Government deal with these matters expeditiously?

**SHRI Y. B. CHAVAN :** As far as Border Security Force and other matters in my charge are concerned, I can give information. As far as other matters, I am sorry I will have to ask for notice.

**SHRI HEM BARUA (Mangaldai) :** Sir, I have submitted a call attention notice which you have disallowed. So please allow me to put one question.

**MR. SPEAKER :** Whether it has been disallowed or not, I am sorry I cannot allow you.

12.12 hrs.

#### PAPERS LAID ON THE TABLE

##### *Papers under Companies Act, 1956*

THE DEPUTY MINISTER (SHRIMATI NANDINI SATPATHY) : On behalf of Shrimati Indira Gandhi I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :

- (1) Review by the Government on the working of the Electronics Corporation of India Limited, Hyderabad for the year 1968-69.
- (2) Annual Report of the Electronics Corporation of India Limited, Hyderabad for the year 1968-69, along with the Audit Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-2313/69.*]

##### *Papers under Tariff Commission Act, 1951, Annual Report of the Coir Board and Notifications under Export (Quality Control and Inspection) Act, 1963*

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : I beg to lay on the Table :

- (1) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951 :—
  - (i) Report (1969) of the Tariff Commission on the continuance of protection to the Sericulture Industry.
  - (ii) Government Resolution No. 11(1.-Tar/69 dated the 6th December, 1969 on the above Report (Hindi and English version, [*Placed in Lib a.y. See No. LT 2314/69*]
- (2) A copy of the Annual Report on the Activities of the Coir Board and the working of the Coir Industry Act, 1953 for the year 1968-69, under sub-section (1) of section 19 of the said Act. [*Placed in Library See No. LT-2315/69.*]
- (3) A copy each of the following Notifications (Hindi version) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 :—
  - (i) The Export of Linoleum (Quality Control and Inspection) Rules, 1969 published in Notification No. S. O. 3753 in Gazette of India dated the 15th September, 1969.
  - (ii) The Export of Coir Yarn (Inspection) Second Amendment Rules, 1969, published in Notification No. S. O. 4431 in Gazette of India dated the 29th October, 1969. [*Placed in Library. See No. LT-2316/69.*]

#### MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the

**Secretary of Rajya Sabha :**

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Merchant Shipping (Amendment) Bill, 1969, which has been passed by the Rajya Sabha at its sitting held on the 3rd December, 1969."
- (ii) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 8th December, 1969, agreed to the following amendments made by the Lok Sabha at its sitting held on the 1st December, 1969, in the Indian Registration (Amendment) Bill, 1968 :

*Enacting Formula*

1. That at page 1, line 1,—  
for "Nineteenth" substitute "Twentieth".  
*Clause 1*
2. That at page 1, line 4,—  
for "1968" substitute "1969".

**MERCHANT SHIPPING (AMENDMENT) BILL**

**As Passed by Rajya Sabha**

SECRETARY : Sir, I also lay on the Table of the House the Merchant Shipping (Amendment) Bill, 1969, as passed by Rajya Sabha.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**Fifty-Sixth Report**

SHRI M. G. UIKEY (Mandia) : I beg to present the Fifty-sixth Report of the Committee on Private Members' Bills and Resolutions.

12.14 hrs.

**MONOPOLIES AND RESTRICTIVE TRADE PRACTICES BILL**

MR. SPEAKER : Now we come to Item 8.

SHRI RANGA (Srikakulam) : The Ministers concerned are not here.

SHRI SURENDRANATH DWIVEDY (Kendrapara) : The House may be adjourned as the Minister is not here. (*Interruptions*).

श्री रवि राय (पुरी) : मेरा व्यवस्था का प्रश्न है। यह बिल बहुत महत्वपूर्ण है। सिलेक्ट कमेटी की रिपोर्ट हमारे सामने है। राज्य सभा से यह पास हो कर आया है। दो साल से हम देखते आ रहे हैं कि जिस मन्त्री का विषय होता है वह हाज़िर नहीं होता है। यह बड़े ताज्जुब की बात है। उनको मौजूद होना चाहिये या। लेकिन वह हैं नहीं। श्री फखरुद्दीन खली अहमद को आप डांटिये। उनको कुछ दण्ड दिया जाना चाहिये। हाउस को आप एडजर्न कर दें।

SHRI SURENDRANATH DWIVEDY : The House may be adjourned. There is no business now. (*Interruptions*)

SEVERAL HON. MEMBERS : *rose*—

SHRI RABI RAY : Mr. Fakhruddin Ali Ahmed is disregarding the House. वह सदन का सम्मान नहीं कर रहे हैं।

DR. RAM SUBHAG SINGH (Buxar) : I beg to move that the House do now adjourn because the Ministers concerned are not here.

श्री रवि राय : मैं इसका समर्थन करता हूँ। हाउस को इन्होंने तमाशा समझ रखा है।

अध्यक्ष महोदय : दोनों हाउस चलते हैं। कई बार लेट हो भी जाते हैं। क्यों इतने इम्पैशेंट हो गए हैं अब बात खरम हुई।